

ITEM NO.29

COURT NO.3

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 8610/2022

(Arising out of impugned final judgment and order dated 24-03-2021 in WP(C) No. 9801/2020 passed by the High Court Of Kerala At Ernakulam)

SABU STEEPHEN

Petitioner(s)

VERSUS

THE STATE OF KERALA & ORS.

Respondent(s)

Date : 20-05-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. V. K. Biju, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable on 11th July, 2022.

Dasti, in addition, is permitted.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

